

Open Court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

...

Original Application No. 210 of 2001.

this the 16th day of January 2002.

HON'BLE MR. S. DAYAL, MEMBER(A)
HON'BLE MR. RAFIQ UDDIN, MEMBER(J)

Mukteshwar Prasad, Pandey, S/o Sri Jag Narain Pandey, R/o
Village Pandeypur, Post Office Mitheypur, District Jaunpur.

Applicant.

By Advocate : Sri D.S.M. Tripathi.

Versus.

1. Union of India through Secretary, Ministry of Railways,
New Delhi.
2. Divisional Operating Manager, Northern Railway, Lucknow.
3. Asstt. Operating Manager, Northern Railway, Lucknow.

Respondents.

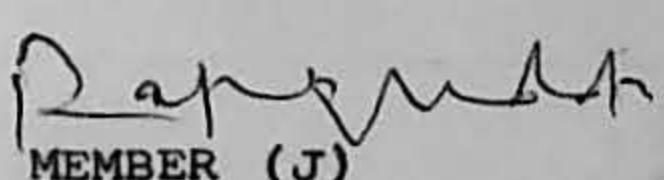
By Advocate : Sri P. Mathur.

O R D E R (ORAL)

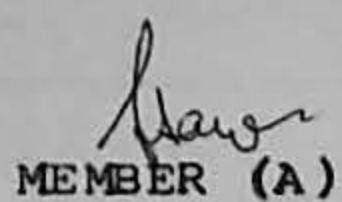
BY HON'BLE MR. S. DAYAL, MEMBER(A)

This application has been filed for setting-aside the order dated 10.12.1996 and reinstatement of the applicant with full salary and other benefits treating his absence from duty for 63 days as leave. In the alternative, a prayer has been made that the respondent no.2 be directed to decide the appeal of the applicant.

2. We have heard the learned counsel for the parties. The learned counsel for the parties have agreed that the interest of parties would be best served, if the respondents are directed to decide the pending appeal of the applicant dated 23.9.97. We considered it appropriate to direct the respondents to decide the appeal of the applicant dated 23.9.97 (Annexure-11 to the O.A.) on merits within a period of three months from the date of communication of this order. No costs.


GIRISH/-

MEMBER (J)


S. Dayal
MEMBER (A)